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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 245/2006
OA NO. 2234/2004

This the 5th day of September, 2006

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. N.D.DAYAL, MEMBER (A)

Ram Chander
S/o Sh. Ram Dass
Ex. Master Craftsman,
Northern Railway,
New Delhi.

(By Advocate: Sh. Khairati Lal)

Versus

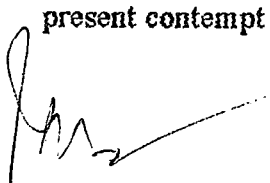
1. Sh. V.N.Mathur
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Sh. Pardeep Kumar,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

(By Advocate: Ms. Bimla Devi proxy for Sh. Satpal Singh)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

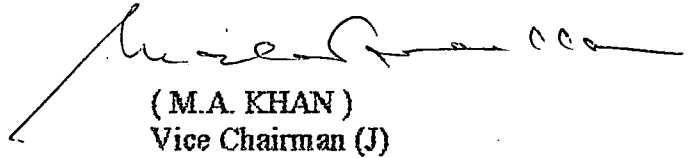
Learned counsel for respondents has stated that cheque is ready but the applicant is not accepting it. The same has been delivered to the counsel for applicant in the court who has accepted the cheque No.593897 dated 31.8.2006 amounting to Rs.15,250/-. Counsel for applicant states that this is not the full amount payable to the applicant in the present proceeding. The Court cannot enter into controversy as to whether the correct amount is paid to the applicant or not in these proceedings. So we do not find that the present contempt proceeding should be proceeded any further. Accordingly, we dismiss



the CP and discharge the notices. The applicant may seek redressal of his grievance for payment of the further amount by submitting a representation before the respondents and if still aggrieved may seek his remedy against the order passed by the respondents in accordance with law.



(N.D. DAYAL)
Member (A)



(M.A. KHAN)
Vice Chairman (J)

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